

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2501

ANSWERED ON:27.08.2012

ISSUE OF DRIVING LICENCES TO DIFFERENTLY ABLED PERSONS

Mahto Shri Baidyanath Prasad

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to amend Central Motor Vehicles Act, 1988 to facilitate issuance of driving licence to differently abled persons;
- (b) if so, the details and present status thereof;
- (c) whether any driving licence has been issued to a person with amputated left hand wrist; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a) & (b) The Motor Vehicles (Amendment) Bill, 2012 to amend the Motor Vehicles Act, 1988, which is presently pending for consideration in Lok Sabha, seeks to insert a new Section (3A) in the said Act so as to introduce a definition of 'Carriage for persons with disability'. The Bill also seeks to substitute the existing sub-section (2) of section 10 of the Act to provide that a learner's licence or a driving licence shall also be expressed as entitling the holder to drive a carriage for persons with disability.

(c) & (d) Driving licences are issued by the licensing authorities of the States/Union Territories. Data regarding issue of driving licence to persons with amputated left hand wrist, if any, is not available with the Ministry.